

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4147**

TO BE ANSWERED ON THE 29TH MARCH, 2022/ CHAITRA 8, 1944 (SAKA)

IMMIGRATION FACILITY AT PORTS

4147. SHRI N.K. PREMACHANDRAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to promote immigration facility at the ports to ensure the use of ports for contractual operation and utilizing their existing facilities;

(b) if so, the action taken for providing immigration facility in the Kollam Port along with the details regarding the basic amenities and infrastructure required for functioning of immigration office in Kollam Port;

(c) whether the Union Government has issued proper instruction to the State Government of Kerala for making arrangement for development of infrastructure and electronic facility for opening immigration facility in Kollam Port;

(d) if so, the details thereof and the action taken by the Union Government and the communication sent to the State Government in this regard; and

(e) whether the State Government of Kerala has complied with the direction of the Union Government and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): Yes, Government of India considers immigration facilities at those ports which fulfill the requirement of becoming Immigration Check Post as per the norms.

(b) to (d): So far as declaration of Kollam Port as authorized Immigration Check Post (ICP) is concerned, Central Government vide letter dated 04.07.2019 and subsequent reminders dated 06.09.2019, 23.10.2020, 16.02.2021, 08.04.2021, 13.08.2021, 08.12.2021 and 15.02.2022 has requested State Govt. of Kerala to provide required physical infrastructure and manpower to carry out immigration functions. Once the required physical infrastructure and manpower are arranged by the State Govt. of Kerala, further action will be taken in this regard. Tentative requirement of the manpower and physical infrastructure is at Annexure-I.

(e): Response is awaited from the State Govt. of Kerala.

- a) Manpower to be provided
- i) 2 Inspector as overall In-charge.
 - ii) 8 SIs for counter duties.
 - iii) 4 constables to assist counter officers in making queue, filling D/E Cards etc
- Total staff = 14
- b) Space/Infrastructure
- i) The number of counters would be 4 in arrival and 4 in departure. Number of counters would increase proportionately depending on operating of higher capacity cruise/ship.
 - ii) Server and Computer Staff Room of size 12' x 10'.
 - iii) Refusal/Detention Room with attached toilet of size 15'x12'.
 - iv) Incharge Immigration Office of size 15'x12'.
 - v) For Immigration Office for backroom operation of size 20'x15'.
 - vi) Multi-Purpose Room for training/rest/meeting etc. of size 15'x15'.
 - vii) Record Room of size 10'x10'.
 - viii) UPS Room of size 5'x8'.
 - ix) Adequate Space for queuing up of passengers in front of Immigration Counters.
 - x) Toilet facility for passengers in Immigration area in arrival.
 - xi) Furniture and other fittings for the above offices to be provided by the Airport Operator maintaining ambience.
 - xii) Uninterrupted power supply to the server room, from server room to counters and In-charge immigration office.
 - xiii) Intercom facility in In-charge office back room office, server room etc.
- c) Requirement of Residential Accommodation.

It is mentioned that most of the Immigration staff posted at Seaports have to reside at their own arrangements in the City/Town area as no Government accommodation is available to BOI. Further, they are required to commute to/from Seaport travelling for more than an hour (one side). Since, they reside in different localities, organizing a common transport for pick and drop facility also become difficult and time consuming. Moreover, they have to perform night duties also, which makes their commuting more difficult. Hence, it would be mandatory for the Seaport Authorities to provide residential accommodation at a central/common location to BOI (equal to 50% of the staff sanctioned in BOI) either by constructing the same or taking accommodation on lease.
